

DUGAR HOUSING DEVELOPMENTS LIMITED

(CIN: L62013TN1992PLC023689)

Registered Office: 123, 7th Floor, Dugar Towers, 34(123) Marshalls Road, Egmore Chennai 600 008, Tamil Nadu, India
Tel. No. +91 44 2858 7878, Email: dugarhd@gmail.com; Web: www.dhousing.in

This advertisement is issued by Systematix Corporate Services Limited ("**Manager to the Offer**") for and on behalf of Mr. Vinoth Kumar Mohanadas ("**Acquirer 1**") and Mrs. Suseela Kumarappan ("**Acquirer 2**") (Acquirer 1 and Acquirer 2 are jointly referred to as the "**Acquirers**") pursuant to Regulation 18(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("**SEBI (SAST) Regulations, 2011**") , in respect of the Open Offer to acquire up to 30,94,000 Equity Shares of ₹ 10 each of Dugar Housing Developments Limited ("**Target Company**") at a price of ₹ 12 per equity share, representing 31.90% of the Fully Diluted Share and Voting Capital of the Target Company. The Detailed Public Statement ("**DPS**") with respect to the aforementioned Offer was published on April 16, 2025, in the following newspapers:

Sl. No	Newspapers	Language	Editions
1	The Financial Express	English Daily	All Editions
2	Jansatta	Hindi Daily	All Editions
3	Mumbai Lakshdeep	Marathi Daily	Mumbai Edition
4	Madrasmani	Tamil Daily	Chennai Edition

The terms used but not defined in this Pre-Offer PA shall have the same meanings assigned to them in the PA, the DPS and the Letter of Offer (LOF). The Manager to the Offer has received SEBI Observations Letter SEBI/HO/CFD/CFD-RAC-DCR2/P/OW /2025/24942/1 dated September 19, 2025 ("**SEBI Observations Letter**") on the DLOF and pursuant to that the Shareholders are requested to note the following in relation to the Open Offer made by the Acquirers vide the PA dated April 07, 2025.

- Offer Price: As on the date of PA, the Equity Shares of the Target Company are infrequently traded in terms of the SEBI (SAST) Regulations. The price being offered under this Offer is ₹ 12 (Rupees Twelve only) per Equity Share. The Offer Price shall be paid in "**Cash**" in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations, and subject to the terms and conditions specified in the PA, the DPS and the LOF. Further, there has been no upward revision of the Offer Price or Offer Size by the Acquirers.
- The Committee of Independent Directors ("**IDC**") of the Target Company in their meeting held on September 30, 2025, has recommended that the Offer Price is fair and reasonable as on date of the PA and the same recommendations is published in the above-mentioned newspapers on October 01, 2025.
- There is no competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations to this Offer, and this offer is not a competitive bid.
- The Acquirers, parties to the Share Purchase Agreement (SPA), persons deemed to be acting in concert with them, and the allottees under the Preferential Allotment other than the Acquirers, are not eligible to participate in this Open Offer.
- The copies of LOF have been dispatched to the eligible public shareholders of the Target Company through Speed Post / Email by the Registrar to the Offer on September 25, 2025, who are the registered members of the Target Company as on the Identified Date (i.e. September 19, 2025).
- Shareholders are required to refer to Point 9 of the LOF (Procedure for Acceptance and Settlement of the Offer) in relation to inter alia the procedure for tendering their Equity Shares in the Offer and are required to adhere to and follow the procedure outlined therein.
- Shareholders are required to refer to Section 10. (Note on Taxation) of the LOF in relation to inter alia the tax implications of the Open Offer for the Public Shareholders and the Acquirers.
- The Board of Directors and Shareholders of the Target Company vide resolutions dated April 07, 2025, and May 08, 2025, respectively approved the issue and allotment of 32,00,000 Equity Shares and 27,00,000 Warrants to the Acquirers and 57,00,000 Equity Shares to certain investors in Public category. One of the investors in the Public category failed to remit fund on or before the due date who was subscribing to 22,00,000 Equity Shares. Due to which Fully Diluted Shares and Voting Capital (assuming all Warrants are converted to Equity Shares) as disclosed in the PA/DPS/DLOF has been reduced from 1,19,00,000 (consisting of 92,00,000 Equity Shares and 27,00,000 Warrants) to 97,00,000 (consisting of 70,00,000 Equity Shares and 27,00,000 Warrants) of 10 each. Further, the Board of Directors of the Target Company in their meeting held on June 12, 2025, has allotted 67,00,000 Equity Shares to the Acquirers and certain non-promoter shareholders.
- The Acquirers consented to the conversion of 27,00,000 Warrants into Equity Shares, and the Board of Directors of the Target Company, at its meeting held on August 12, 2025, approved the allotment of 27,00,000 Equity Shares to the Acquirers pursuant to such conversion. The listing and trading approval for the said equity shares from BSE Limited is currently awaited. As of now, there are no outstanding convertible securities in the Target Company.
- As on the date of the Letter of Offer, save for the Required Statutory Approvals which have been received, no other statutory approvals are required by the Acquirer to complete this Offer. However, in case of any further statutory approvals (other than the Requisite Statutory Approvals, that have been obtained) being required at a later date, this Offer will be subject to such approvals.
- The Equity Shares allotted pursuant to preferential allotment to the Acquirers are held in a Separate Demat Escrow Account in compliance with SEBI (SAST) Regulations, 2011.
- All Documents/information referred under the Section 11. "**Documents for Inspection**" of the LOF will be made available electronically as well as physically for inspection by the Public Shareholder(s) of the Target Company.
- The Final Observation Letter SEBI/HO/CFD/CFD-RAC-DCR2/P/OW /2025/24942/1 dated September 19, 2025, and the comments received from SEBI in terms of Regulation 16(4) of the SEBI (SAST) Regulations, 2011 have been duly incorporated in the Letter of Offer and also in this advertisement to the extent applicable.
- The Acquirers do not have any relationship/association with the existing Promoters or Public Shareholders of the Target Company.
- The Acquirers have not given any open offer to the Public Shareholders of any other Listed Company in the past.
- Shruti Dugar, Ramesh Dugar, N Tarachand Dugar, Sachi Jain (Minor), R Sonali Dugar and Jayashree Dugar have not given their consent for reclassification as public shareholders and hence will have joint control along with Acquirers in the Target Company post completion of Open Offer.
- Copies of the documents as mentioned in "**Section 11-Documents for Inspection**" of the Letter of Offer will be available for inspection to the eligible Public Shareholders at the registered office of the Manager to the Offer at The Capital, A-Wing, No. 603-606, 6th Floor, Plot No. C-70, G-Block, Bandra Kurla Complex (BKC), Bandra (East), Mumbai 400 051, Maharashtra, between 10:00 AM to 5:00 PM from Monday to Friday except SEBI Holidays during the period from the date of commencement of the Tendering Period until the date of closure of the Tendering Period. Copies of these documents will be available for inspection to the Public Shareholders electronically during the Tendering Period. The eligible Public Shareholders interested to inspect any of the following documents can send an email from their registered email ids mentioning the number of shares held of the Target Company, PAN, DP ID and Client ID, Folio Number (in case shares are held in physical form) and authority letter in the event the eligible Public Shareholder is a body corporate, with a subject line "**Dugar-Open Offer-Documents for Inspection**", to the Manager of the Offer at ecm@systematixgroup.in and upon receipt and processing of the received request, access can be provided to the respective Public Shareholders for electronic inspection of documents.
- Please note that a copy of the LOF including Form of Acceptance-cum-Acknowledgement ("**FOA**") is also available on SEBI website at www.sebi.gov.in. Registered / Unregistered Shareholders if they so desire may also apply on the FOA downloaded from the SEBI's website. Further, in case of non-receipt / non-availability of the FOA, the application can be made on plain paper along with the following details:

Name of the Depository Participant	Prabhudas Lilladher Private Limited
DP ID	12011300
Client ID	01753118
Open Offer Escrow Account Name	CAMEO DUGAR HOUSING OPEN OFFER ESCROW
Depository	Central Depository Services Limited
Mode of Instruction	Off-Market
PAN number for the off-market transfer of shares to the Open Offer Escrow Account	AAACJ9857B

19. Procedure for Acceptance and Settlement of the Offer

- Shareholders are informed to note that since the Acquirer is a non-resident, the Open Offer Shares shall be accepted in off-market mode. For the purpose of this Offer, Cameo Corporate Services Limited has opened a special escrow depository account in the name and style of "**CAMEO DUGAR HOUSING OPEN OFFER ESCROW**" ("**Open Offer Escrow Demat Account**") with Prabhudas Lilladher Private Limited, as the depository participant ("**Depository Participant**" or "**DP**") in Central Depository Services (India) Limited. The depository participant identification number is 12011300 and the client identification number is 01753118.
- The Acquirer 1 is not a person resident in India under applicable foreign exchange control regulations in India. In terms of the Foreign Exchange Management Act, 1999, as amended from time to time, if the Acquirer does not have control over the Target Company at the time of acquiring the Equity Shares tendered by the Public Shareholders, the Acquirer will not be permitted to acquire the Equity Shares of the Target Company on the floor of the recognized stock exchanges in India, as per applicable foreign exchange control regulations in India (under Indian foreign exchange laws, a person resident outside India is permitted to purchase the equity shares of a listed Indian company on the stock exchange if such person has already acquired control of such Indian listed company in accordance with the SEBI (SAST) Regulations). Therefore, the Acquirer will acquire the Offer Shares in accordance with the "tender offer method" prescribed by SEBI, in accordance with the SEBI Master Circular for the SEBI (SAST) Regulations bearing reference number SEBI/HO /CFD/PoD-1/P/CIR/2023/31 dated February 16, 2023.
- Public Shareholders, who wish to avail of and accept the Offer, can deliver duly filled and signed Form of Acceptance-cum-Acknowledgement along with all the relevant documents at the collection centres of the Registrar to the Offer mentioned below in accordance with the procedure as set out in this Letter of Offer between opening of the Tendering Period and before the closure of Tendering Period:

City	Contact Person	Address	TelephoneNo.	Fax No.	Email	Mode of Delivery
Chennai	Ms. Sreepriya K	Subramanian Building, V Floor, No.1 Club House Road, Chennai 600002	044-40020700-07040 44-28460390	044-28460129	investor@camcoindia.com	Hand delivery/
Mumbai	Mr. Prashant N Sanil	304, Sai Sadan, III Floor, 76-78, Mody Street, Fort, Mumbai - 400 001. Ph 022-2264 4325 / 98922 35816	044-22644325 / 98201-56080	-	-	-
Bangalore	Mr. C. Jayaprakash	No.9, T.C. Palaya Main Road, Akshay Nagar, Ramamurthy Nagar, Bangalore - 560 016	99647460 89	-	-	Hand delivery/
Coimbatore	Mr. Neelakandan	10/10A, Mettupalayam Road, Cheran Nagar, Coimbatore - 641 029	86100716 73	-	-	-
Hyderabad	Mr. T. Vinodhikumar	H.No.22, Meena Arcade, 2nd Floor, Moti Valley, 4th Lane, After RTA Office, Thirumalagerry, Secunderabad-500015	86100716	-	-	-

19.4. The eligible Public Shareholders of the Target Company, who wish to avail of and accept the Offer, can deliver duly filled and signed Form of Acceptance-cum-Acknowledgement along with all the relevant documents (envelope should be super-scribed as "**DUGAR HOUSING DEVELOPMENTS LIMITED - OPEN OFFER**") by hand delivery or registered post with acknowledgement due or by courier, at their own risk and cost, to the Registrar to the Offer. Applicants who cannot hand deliver their documents at the collection centre referred to above, may send the same by registered post with acknowledgement due or by courier, at their own risk and cost, to the Registrar to the Offer at Address: Subramanian Building, No.1 Club Road, Chennai 600 002, India. Telephone: +9144 4002 0700 / 2846 0390 Email: priya@cameoindia.com; and Contact Person: K Sreepriya.

19.5. Equity Shares should not be submitted/tendered to the Manager to the Offer, the Acquirers or the Target Company.

19.6. Public Shareholders who have acquired the Equity Shares but whose names do not appear in the records of the Depositories on the Identified Date, unregistered shareholders or those who have not received the Letter of Offer, may participate in this Offer by submitting an application on a plain paper giving details set out below and in the Letter of Offer. In the alternate, such holders of the Equity Shares may apply in the Form of Acceptance-cum-Acknowledgement in relation to this Offer that will be annexed to the Letter of Offer, which may also be obtained from the SEBI website (http://www.sebi.gov.in) or from the Registrar to the Offer. The application is to be sent to the Registrar to the Offer, so as to reach the Registrar to the Offer during business hours on or before 5 p.m. on the date of closure of the Tendering Period of this Offer, together with:

(a) The DP name, DP ID, account number together with a photocopy or counterfoil of the delivery instruction slip in "**off-market**" mode duly acknowledged by the DP for transferring the Equity Shares to the Open Offer Escrow Demat Account, as per the details given below:

Name of the Depository Participant	Prabhudas Lilladher Private Limited
DP ID	12011300
Client ID	01753118
Open Offer Escrow Account Name	CAMEO DUGAR HOUSING OPEN OFFER ESCROW
Depository	Central Depository Services Limited
Mode of Instruction	Off-Market
PAN number for the off-market transfer of shares to the Open Offer Escrow Account	AAACJ9857B

Note: Public Shareholders having their beneficiary account with National Securities Depository Limited must use the inter-depository delivery instruction slip for the purpose of crediting their equity shares of the Target Company in favour of the Open Offer Escrow Demat Account

(b) Public Shareholders have to ensure that their Equity Shares are credited in the above-mentioned in the Open Offer Escrow Demat Account, before the closure of the Tendering Period.

(c) Public Shareholders holding shares in demat form are not required to submit the Form of Acceptance-cum-Acknowledgement to the Registrar. In case of non-receipt of the required documents, but receipt of the Equity Shares in the Open Offer Escrow Demat Account, the Offer may be deemed to have been accepted by the Public Shareholder.

(d) Pursuant to SEBI circular dated August 27, 2020, bearing reference number SEBI/HO/MIRSD/DOP/CIR/P/2020/158), with effect from November 01, 2020, SEBI has made it mandatory for all shareholders holding shares in dematerialized form to authenticate their off-market transaction requests through the one-time password ("**OTP**") authentication method, pursuant to the submission of their delivery instruction slip with the DP. All Public Shareholders shall generate and submit the OTP (based on the link provided by the Depository to the Public Shareholder by way of a mail/SMS) to authenticate the off-market transaction(s). Public Shareholders are requested to authenticate their transaction as soon as they receive the intimation from the Depository to avoid failure of delivery instruction. Kindly note, no transaction will be processed by the Depositories unless the same is authenticated by the Public Shareholder through the above-mentioned OTP method.

Procedure for tendering Equity Shares held in Physical form:

(a) Public Shareholders who are holding physical Equity Shares and intend to participate in the Open Offer will be required to submit to the registered office of the Registrar, Form of Acceptance-cum-Acknowledgement duly completed and signed in accordance with the instructions contained therein along with the complete set of documents for verification procedures to be carried out including: (i) original share certificate(s); (ii) valid share transfer form(s) i.e. Form SH-4 duly filled and signed by the transferors (i.e., by all registered shareholders in same order and as per the specimen signatures registered with the Target Company) and duly witnessed at the appropriate place authorizing the transfer in favour of the Target Company; (iii) self-attested copy of the shareholder's PAN Card; and (iv) any other relevant documents such as power of attorney, corporate authorization (including board resolution/specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased, etc., as applicable.

(b) In addition, if the address of the Public Shareholder has undergone a change from the address registered in the register of members of the Target Company, the relevant Public Shareholder would be required to submit a self-attested copy of address proof consisting of any one of the following documents: (i) valid Aadhar Card; (ii) Voter Identity Card; or (iii) Passport.

(c) Public Shareholders holding physical Equity Shares should note that physical Equity Shares will not be accepted unless the complete set of documents is submitted. Acceptance of the physical Equity Shares for the Open Offer shall be subject to verification as per the SEBI (SAST) Regulations and any further directions issued in this regard.

(d) Applicants may deliver their documents by speed/registered post with due acknowledgement or by courier only, at their own risk and cost, to the Registrar to the Offer to the address specified above of this Letter of Offer, on or before the last date of the Tendering Period.

19.7. Documents to be delivered by all Public Shareholders holding Equity Shares in the dematerialised form:

(a) Form of Acceptance-cum-Acknowledgement duly completed and signed in accordance with the instructions contained therein by all the beneficial holders of the Equity Shares, as per the records of the DP.

(b) Photocopy of the delivery instruction in "off-market" mode or counterfoil of the delivery instruction slip in "**off-market**" mode, duly acknowledged by the DP, in favour of the Open Offer Escrow Demat Account.

(c) Please note the following:
(i) For each delivery instruction, the beneficial owner should submit a separate Form of Acceptance-cum-Acknowledgement.

(ii) The Registrar to the Offer is not bound to accept those acceptances, for which corresponding Equity Shares have not been credited to the above Open Offer Escrow Demat Account or for Equity Shares that are credited in the above Open Offer Escrow Demat Account, but the corresponding Form of Acceptance-cum-Acknowledgement has not been received as on the date of closure of the Offer.

19.8. Non-resident Public Shareholders should, in addition to the above, enclose copy(ies) of any permission(s) received from the RBI or any other regulatory authority to acquire Equity Shares held by them in the Target Company. Erstwhile OCBs are requested to seek a specific approval of the RBI for tendering their Equity Shares in the Offer and a copy of such approval must be provided along with other requisite documents in the event that any Public Shareholder who is an erstwhile OCB tenders its Equity Shares in the Open Offer. In case the above approvals from the RBI are not submitted, the Acquirer reserves the right to reject such Equity Shares tendered.

19.9. Public Shareholders who have sent the Equity Shares held by them for dematerialisation need to ensure that the process of dematerialisation is completed in time for the credit in the Open Offer Escrow Demat Account, to be received on or before the closure of the Tendering Period or else their application will be rejected.

19.10. Equity Shares that are subject to any charge, lien or any other form of encumbrance are liable to be rejected in the Offer.

19.11. Applications in respect of Equity Shares that are the subject matter of litigation wherein the Public Shareholders may be prohibited from transferring such Equity Shares during the pendency of the said litigation, are liable to be rejected if the directions/orders regarding such Equity Shares are not received together with the Equity Shares tendered under the Offer. The Letter of Offer in some of these cases, wherever possible, will be forwarded to the concerned statutory authorities for further action by such authorities.

19.12. The Public Shareholders should also provide all relevant documents which are necessary to ensure transferability of the Equity Shares in respect of which the application is being sent. Such documents may include, but are not limited to:

(a) Duly attested death certificate and succession certificate/probate/letter of administration (in case of single Public Shareholder) if the original Public Shareholder has expired.

(b) Duly attested power of attorney if any person apart from the Public Shareholder has signed the acceptance form and/or transfer deed(s).

(c) No objection certificate from any lender, if the Equity Shares in respect of which the acceptance is sent, were under any charge, lien or encumbrance.

(d) In case of companies, the necessary corporate authorisation (including certified copy of board and/or general meeting resolution(s))

(e) Any other relevant documents.

19.13. In the event the number of Equity Shares validly tendered in the Open Offer by the Public Shareholders are more than the Equity Shares to be acquired under the Open Offer, the acquisition of Equity Shares from each Public Shareholder will be on a proportionate basis in such a way that the acquisition from any Public Shareholder shall not be less than the minimum marketable lot, or the entire holding if it is less than the marketable lot. The minimum marketable lot for the Equity Shares is 1 (One) Equity Share.

19.14. The Acquirers intends to complete all formalities, including the payment of consideration within a period of 10 (Ten) Working Days from the closure of the Tendering Period and for the purpose open a special account as provided under Regulation 21(1) of the SEBI (SAST) Regulations, provided that where the Acquirer is unable to make the payment to the Public Shareholders who have accepted the Offer before the said period of 10 (Ten) Working Days due to non-receipt of any statutory approvals, SEBI may, if satisfied that non-receipt of such approvals was not due to any wilful default or neglect of the Acquirer or failure of the Acquirer to diligently pursue the applications for such approvals (where applicable), grant extension of time for the purpose, subject to the Acquirer agreeing to pay interest to the Public Shareholders for delay beyond such 10 (Ten) Working Days period, as may be specified by SEBI from time to time.

19.15. The unaccepted documents in relation to transfer of Equity Shares, if any, would be returned by registered post or by ordinary post or courier at the Public Shareholders' sole risk. Unaccepted Equity Shares held in dematerialised form will be credited back to with the respective depository participant as per details received from their depository participant. It will be the responsibility of the Public Shareholders to ensure that the unaccepted Equity Shares are accepted by their respective depository participants when transferred by the Registrar to the Offer. Public Shareholders holding Equity Shares in dematerialised form are requested to issue the necessary standing instruction for the receipt of the credit, if any, in their DP account. Public Shareholders should ensure that their depository account is maintained till all formalities pertaining to the Offer are completed.

19.16. The Registrar to the Offer will hold in trust the Form of Acceptance-cum-Acknowledgement, Equity Shares, and/or other documents on behalf of the Public Shareholders who have accepted the Offer, until the warrants/cheques/drafts or payment mode through electronic mode for the consideration are dispatched and unaccepted share certificate/Equity Shares, if any, are dispatched/returned/credited to the relevant Public Shareholders.

19.17. Payment to those Public Shareholders whose tendered Equity Shares are found valid and in order and are approved by the Acquirer, will be done by obtaining the bank account details from the beneficiary position download to be provided by the depositories and the payment shall be processed with the said bank particulars, and not any details provided in the Form of Acceptance-cum-Acknowledgement. The decision regarding: (a) the acquisition (in part or full), of the Equity Shares tendered pursuant to the Offer, or (b) rejection of the Equity Shares tendered pursuant to the Offer along with any corresponding payment for the acquired Equity Shares will be dispatched to the Public Shareholders by registered post or by ordinary post or courier as the case may be, at the Public Shareholder's sole risk. Equity Shares held in dematerialised form to the extent not acquired will be credited back to the respective beneficiary account with their respective depository participants as per the details furnished by the beneficial owners in the Form of Acceptance-cum-Acknowledgement.

19.18. Public Shareholders holding Equity Shares in dematerialized form are requested to issue the necessary standing instruction for the receipt of the credit, if any, in their DP account. Public Shareholders should ensure that their depository account is maintained until all formalities pertaining to the Offer are completed.

19.19. For Public Shareholders who do not opt for electronic mode of transfer or whose payment consideration is rejected/not credited through DC/NEFT/RTGS, due to technical errors or incomplete/incorrect bank account details, payment consideration will be dispatched through registered post or by ordinary post or courier at the Public Shareholder's sole risk.

19.20. All cheques/demand drafts/pay orders will be drawn in the name of the first holder, in case of joint holder(s).

19.21. In case of rejection of Equity Shares tendered for any reason, the documents, if any, will be returned by registered post or ordinary post or courier at the Public Shareholder's sole risk as per the details provided in the Form of Acceptance-cum-Acknowledgement. The Equity Shares held in dematerialised form, to the extent not accepted, will be returned to the beneficial owner to the credit of the beneficial owner's DP account with their respective depository participant as per the details furnished by the beneficial owner(s) in the Form of Acceptance-cum-Acknowledgement.

20. Equity shares, once tendered through valid modes in the Offer, cannot be withdrawn by the Shareholders in terms of Regulation 18(9) of the SEBI (SAST) Regulations.

21. In terms of the tentative schedule of activity communicated by way of the DLOF, the Eligible Shareholders of the Target Company are requested to note the following revisions related to the schedule of activity:

ACTIVITY	Schedule Disclosed in DLOF (Day and Date) ⁽¹⁾	Revised Schedule (Day and Date)
Date of the PA	Monday April 07, 2025	Monday April 07, 2025
Date of publication of the DPS	Wednesday April 16, 2025	Wednesday April 16, 2025
Last date of filing Draft Letter of Offer (DLOF) with SEBI	Thursday April 24, 2025	Thursday April 24, 2025
Last date for a Competitive Bid / Offer (1)	Friday May 09, 2025	Friday May 09, 2025
Identified Date (2)	Wednesday May 21, 2025	Friday September 19, 2025
Date of receipt of SEBI observations on the Draft Letter of Offer	Monday April 19, 2025	Friday September 19, 2025
Last date by which the Letter of Offer ("LOF") is to be dispatched to the Public Shareholders whose names appear on the register of members on the Identified Date	Wednesday May 28, 2025	Thursday September 25, 2025
Last date by which the committee of the independent directors of the Target Company is required to give its recommendation to the Public Shareholders for this Open Offer	Monday June 02, 2025	Wednesday October 01, 2025
Last date for upward revision of the Offer Price or any increase in the Offer Size	Tuesday June 03, 2025	Friday October 03, 2025
Date of publication of offer opening public announcement in the newspapers in which the DPS has been published	Tuesday June 03, 2025	Friday October 03, 2025
Date of commencement of the Tendering Period ("Offer Opening Date")	Wednesday June 04, 2025	Monday October 06, 2025
Date of closure of the Tendering Period ("Offer Closing Date")	Tuesday June 17, 2025	Friday October 17, 2025
Last date for communicating the rejection /acceptance; Completion of payment of consideration or refund to the shareholders	Tuesday July 01, 2025	Friday October 24, 2025
Last date for publication of post- Offer public announcement in the newspapers in which the DPS has been published	Tuesday July 08, 2025	Friday October 31, 2025
Submission of Final Report by the Manager to the Offer with SEBI	Tuesday July 08, 2025	Tuesday November 11, 2025

(1) There is no competing offer to this Offer

(2) Identified Date is only for the purpose of determining the names of the Eligible Shareholders as on such date to whom the Letter of Offer will be sent. It is clarified that all the holders (registered or unregistered) of Equity Shares of the Target Company except the Acquirers, Allottees to the Preferential Allotment other than Acquirers and Promoters of the Target Company, are eligible to participate in this Offer any time during the tendering period of the Offer.

22. There have been no other material changes in relation to the Offer since the date of the PA, save and except as disclosed above and as disclosed in the DPS and the LOF.

23. The Acquirers accept full responsibility for the information contained in this Pre-Offer PA and also for the obligations of the Acquirer down in the SEBI (SAST) Regulations.

24. A copy of this Pre-Offer Advertisement is expected to be available on the SEBI website at www.sebi.gov.in.

Issued by Manager to the Offer on behalf of the Acquirers

SYSTEMATIX GROUP™ Investments Re-defined		Systematix Corporate Services Limited
The Capital, A-Wing, 6th Floor, No. 603-606, Plot No. C-70, G-Block, Bandra-Kurla Complex (BKC), Bandra (East), Mumbai 400 051, Maharashtra, India.		
Tel. No.: +91-22-6704 8000		
Fax No.: +91-22-6704 8022		
Email: ecm@systematixgroup.in		
Contact Person: Taher Engineer / Hanishi Shah		
SEBI Registration Number: INM000004224		

For and on behalf of the Acquirers:

Sd/-	Sd/-
Vinoth Kumar Mohanadas (Acquirer 1)	Suseela Kumarappan (Acquirer 2)

Date: October 03, 2025

Place: Kandy, Sri Lanka